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[Mr. Deputy-Speaker]

The Parliament should be considered to the Government and appreciate their difficulties, but, at the same time, I think it is accepted that the Members of the Government should be more responsible to the Parliament.

I think we had evolved that, whenever there is such a delay in laying the papers—We had only during the last one or two sessions agreed—that the Government should come forward with an explanatory note which they have done....

SHRI ATAL BIHARI VAJPAYEE: But that should be satisfactory.

MR. DEPUTY-SPEAKER: But I think even that also should not be done perfunctorily. The reasons given should be good reasons, convincing reasons. Just to say that because of oversight and things like that, I do not think....

SHRI BHAGWAT JHA AZAD (Bhagalpur): "Through oversight"—it is an honest statement. What reasons can they manufacture?

MR. DEPUTY-SPEAKER: Just to say 'by oversight'.

SHRI ATAL BIHARI VAJPAYEE: Oversight by whom? By the Minister or the Ministry?

MR. DEPUTY-SPEAKER: By the Ministry concerned.

SHRI ATAL BIHARI VAJPAYEE: There should be some mechanism.

MR. DEPUTY-SPEAKER: I understand. I am already saying that this is not a satisfactory reason and I do not think this is the way the Parliament should be treated. But I think this should be enough for the moment. The Government may take note of this. I do not think it is necessary that we appoint a committee. I think this should be enough for the moment.

13.10 hrs.

MESSAGES FROM RAJYA SABMA

MR. DEPUTY-SPEAKER: Secretary-General.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Code of Civil Procedure (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 12th November, 1973."
- (ii) "In accordance with the provisions of rule III of the Rules of Procedura and Conduct of Business in the Rajya Sabha, I am directed to enclose of a copy of the Maternity Benefit (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 12th November, 1973."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House that following Bills, as passed by Rajya Sabha:—

- The Code of Civil Procedure (Amendment) Bill, 1973.
- (2) The Maternity Benefit (Amendment) Bill, 1973.